The Punjab Legislative Assembly (Offices) Act, 1939

Act 7 of 1939

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Assembly, Assembly Building, Speaker
THE PUNJAB LEGISLATIVE ASSEMBLY
(OFFICES) ACT, 1939

PUNJAB ACT NO. 7 OF 1939

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<table>
<thead>
<tr>
<th>Year</th>
<th>No.</th>
<th>Short title</th>
<th>Whether repealed or otherwise affected by legislation</th>
</tr>
</thead>
<tbody>
<tr>
<td>1939</td>
<td>7</td>
<td>The Punjab Legislative Assembly (Offices) Act, 1939</td>
<td>Adaptation of Laws Order, 1950</td>
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<td>Extended to Pepsu Territory and amended by Punjab Act 33 of 1957.</td>
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An Act to provide for the appointment of a Serjeant-at-Arms to attend on the Speaker of the Punjab Legislative Assembly, for the appointment of deputies and subordinates and for other matters.

WHEREAS it is expedient that more definite provision than at present exists should be made for the enforcement of the orders of the Speaker of the Punjab Legislative Assembly in matters relating to the conduct of business and the maintenance of order;

It is hereby enacted as follows:

1. This Act may be called the Punjab Legislative Assembly (Offices) Act, 1939.

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2 For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1957, page 1638.
2. In this Act—

(i) "Assembly" means the Punjab Legislative Assembly,

(ii) "Assembly building" means the Assembly Chamber, the lobbies and all other portions of the Assembly building, and includes its precincts, and

(iii) "Speaker" includes a person acting as such under §§ 178 and 180 of the Constitution of India] or under the rules of procedure of the Assembly except for the purposes of sections 7 and 9.

3. The Governor or such person as he may direct may appoint a Serjeant-at-Arms and one or more deputy serjeants-at-arms.

4. The Speaker shall have the power to direct the Serjeant-at-Arms or any of his deputies to remove or exclude from the Assembly building or any part thereof any person who in the opinion of the Speaker infringes the rules of procedure of the Assembly or otherwise behaves in a disorderly manner:

Provided that this power shall not be exercised against a member of the Assembly unless he has first been directed by the Speaker to withdraw.

5. The duties of the Serjeant-at-Arms and his deputies, if any, shall be to attend on the Speaker, to keep the doors of the Assembly building and to execute the orders given by the Speaker under section 4, for which purposes they may enlist to their aid such servants of the Government or of the Assembly as they may consider necessary.

6. The Governor or such person as he may direct may appoint such officers, messengers and other persons as may be required to assist the Serjeant-at-Arms in the proper execution of his duties.

7. Except with the sanction of the Speaker, no court shall entertain any proceedings, either civil or criminal,

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4 Substituted for the word "Crown" by the Adaptation of Laws Order, 1930.
which may be instituted against the Serjeant-at-Arms or any of his deputies in respect of any act done or purporting to be done by them in the execution of their duty or against any person in respect of the carrying out of orders given to him by the Serjeant-at-Arms or any of his deputies within the scope of their authority.

8. The Serjeant-at-Arms and his deputies, and any person appointed under section 6 or enlisted in aid under section 5, shall be deemed to be public servants for the purposes of the Indian Penal Code.

9. The Speaker may frame rules for the purposes of carrying out the provisions of this Act.